

CC No. 292/2019 (New CC No. 74/16 & 02/14)  
RC No. 219 2012 E 0011  
Branch: CBI/EOU-IV/EO-II, New Delhi  
CBI Vs. Y. Harish Chandra Prasad & Ors.  
U/s. 120-B IPC, 406 IPC, 409 IPC, 420 IPC,  
U/s 120-B/409/420 IPC U/s 13(1)(c) & 13(1)(d) P.C. Act, 1988


06.07.2020

*Regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.*

*Further, now in terms of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, cases which are not being taken up today i.e. on 06.07.2020 by way of virtual hearing stands adjourned en-bloc to 06.08.2020.*


**Accordingly, the present matter stands adjourned to 06.08.2020 for prosecution evidence.**

The present order has been dictated on phone to Steno Hukam Chand.

  
BHARAT PRASAD  
Special Judge (PC ACT) CBI  
Room No. 608, 6th Floor,  
Rouse Avenue Court Complex  
New Delhi

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

  
(Bharat Parashar)  
Special Judge, (PC Act)  
(CBI) Court No. 608, CBI  
Special Judge (PC Act), CBI  
Rouse Avenue Court,  
Room No. 608, Court Complex  
Rouse Avenue, New Delhi  
06.07.2020

New CC No. 98/2019 (old CC No. 09/18)  
RC NO. 221 2014 E 0009  
Branch: CBI EO-III New Delhi  
CBI Vs. M/s Topworth Urja & Metals Ltd. & Ors.  
U/s. 120-B r/w 420, 465, 468 & 471 IPC

06.07.2020

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:


Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. DLA Sh. Sanjay Kumar, Ld. DLA Sh. V.K. Sharma, Ld. Senior PP Sh. A.P. Singh and Advocate Ms. Tarannum Cheema for CBI.

IO Additional SP Sh. S.N. Khan.

None for A-1 M/s Topworth Urja & Metals Ltd. Even OL of A-1 company is absent.

Ld. Counsels Sh. Pramod Kumar Dubey and Sh. Anurag Andley for A-2 Surendra Champalal Lodha @ Surendra C. Lodha.

Ld. Counsels Sh. Hemant Shah and Sh. Anuj Tiwari for A-3 Anil Kumar Omprakash Nevatia.

  
DHARAM PALASHAR  
Special Judge (PC Act) CBI  
Room No. 608, 5th Floor,  
Rouse Avenue Court Complex  
New Delhi



**Ld. Counsel Sh. Ratnesh Deo for A-4 Swapan Kumar Mittra @ S.K. Mitra.**

**Ld. Counsel Sh. R.S. Kundu for A-5 Anil Kumar Saxena @ A.K.Saxena.**

**Ld. Counsel Sh. Ashim Vachher for A-6 Manoj Maheshwari.**

**Ld. Counsel Sh. Pankaj Kapoor for A-7 Anand Nanad Kishore Sarda.**

Ld. DLA Sh. Sanjay Kumar submits that both Ld. Counsel Sh. Kunal Sharma and new OL Sh. V.P. Katkar for A-1 have already been informed about the present hearing by the IO however they have not appeared today.


Reader Sh. K. S. Rawat has informed that Sh. Kunal Sharma, Ld. Counsel for A-1 has joined the meeting but he is not appearing on the screen due to some technical/network problem.

Reader Sh. K. S. Rawat submits that vide order dated 10.02.2020 one Proxy Counsel Sh. Sutaksh Saini for Advocate Sh. Kunal Sharma for A-1 M/s Topworth Urja & Metals Ltd. appeared and has submitted that "*no arguments on the point of charge are to be addressed on behalf of A-1 M/s Topworth Urja & Metals Ltd.*"

Heard. It has been noted that even on the last date of hearing none was present on behalf of A-1 company M/s Topworth Urja & Metals Ltd. Ld. Counsel Sh. Kunal Sharma has been directed to ensure his presence on the next date of hearing and new OL Sh. V.P. Katkar is also directed to appear on the next date of hearing.

IO Additional SP. Sh. S.N. Khan has been directed to inform Ld. Counsel for A-1 and new OL of A-1 about the present order.

Reader Sh. K.S. Rawat further submits that e-copy of written submissions have been received from Ld. Counsel Sh. P.K. Dubey on behalf of A-2, Ld. Counsel Sh. Ashim Vachher on behalf of A-6 and Ld. Counsel Sh. Pankaj Kapoor on behalf of A-7.

  
RATNESH DEO  
Special Judge (P) 2020  
Room No. 608, 6th Floor,  
Rouse Avenue Court Complex  
New Delhi

Hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

Ld. Counsel Sh. Hemant Shah for A-3, Ld. Counsel Sh. Ratnesh Deo for A-4 and Ld. Counsel Sh. R.S. Kundoo for A-5 seek some more time to file written submissions in support of their arguments on the point of charge.

Heard. Allowed.


Ld. Counsels have been requested to provide e-copy of the written submissions by the next date of hearing to the Reader of this Court on the official email of the Court and also to the prosecution. They have accordingly assured to do so. Hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

**Matter be now put up on 28.07.2020 for consideration/filing of written submissions.**

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

  
(Bharat Parashar)  
Special Judge (PC Act)  
(CBI) Court No. 608  
Rouse Avenue Court  
Rouse Avenue Court Complex  
New Delhi  
06.07.2020

**CC No. 318/2019 (Old CC No. 11/18)**  
**RC No. 220 2015 E 0003**  
**Branch: CBI/EOU-IV/EO-II New Delhi**  
**CBI Vs. M/s. Sunil Hi-Tech Engineers Limited and Ors.**  
**U/s. 120-B r/w 420 IPC and 13 (2) r/w 13 (1) (d) PC Act.**

**06.07.2020**

*Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

*The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.*

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. DLA Sanjay Kumar Ld. Senior P.P. Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma, and Advocate Ms. Tarannum Cheema for CBI.**

**IO Inspector Jairaj Katiyar.**

  
**EDHYAT PRAKASH**  
Special Judge (PC Act) CBI  
Room No. 608, 6th Floor,  
Rouse Avenue Court Complex  
New Delhi



Ld. DLA submits that comments of Government of Maharashtra qua request of CBI to accord sanction to prosecute A-5 D.G. Phillip have since been sent by them to DoPT and the said fact has also been confirmed by DoPT to CBI. He thus states that some more time may be given so that the matter before the Competent Authority for considering of according of sanction to prosecute A-5 D.G. Phillip may be pursued.

**Accordingly, as prayed matter be now put up on 12.10.2020 awaiting progress report of further investigation.**

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

  
(Bharat Parashar)  
Special Judge (PC Act)  
(CBI), Court No. 608  
Rouse Avenue Court  
NEW DELHI  
06.07.2020

*Additional text from stamp: Special Judge (PC Act) CBI, Court No. 608, Rouse Avenue Court Complex, New Delhi*

CC No. CBI/315/2019 (Old CC No. 29/17)  
RC No. 219 2014 (E) 0014, Branch: CBI, EO-I, New Delhi  
CBI Vs. M/s Revati Cement Pvt. Ltd. & Ors.  
U/s 120-B, 420 IPC and Sec. 13(2) r/w 13(1)(d) of PC Act, 1988.

06.07.2020

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:


Present: Ld. Special P.P. Sh. R.S. Cheema Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma, Ld. DLA Sh. Sanjay Kumar and Advocate Ms. Tarannum Cheema for CBI.

IO Dy. SP Vijay Chettiar is absent.

Ld. Counsel Sh. Sushil Bajaj for A-1 M/s Revati Cement Pvt. Ltd and A-4 Chinmay Palekar.

Ld. Counsel Sh. Rahul Tyagi for A-2 Harish Chandra Gupta and A-3 K.S. Kropha.

Ld. Counsel Sh. Samrat Nigam for A-5 Vijay Kumar Jain and A-

  
BHARAT PARASHAR  
Special Judge (PC Act) CBI  
Room No. 608, 5th Floor,  
Rouse Avenue Court Complex,  
New Delhi



**6 Arvind Pujari.**

Ld. Counsel Sh. Rahul Tyagi for A-2 and A-3 seeks some more time to file written submissions in support of his arguments on the point of charge.

Heard. Allowed.


Ld. Counsel Sh. Rahul Tyagi has been requested to positively submit e-copy of the written submissions by the next date of hearing to the Reader of this Court on the official email of the court and also to the prosecution. He has accordingly assured to do so. Hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

**Matter be now put up on 05.08.2020 for consideration/filing of written submissions on behalf of A-2 and A-3.**

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

  
(Bharat Parashar)  
Special Judge, (PC Act)  
(CBI) Court No. 608  
Rouse Avenue Court  
Room No. 209, 5<sup>th</sup> Floor,  
Rouse Avenue Court Complex  
New Delhi  
06.07.2020  
New Delhi

CC No. 295/2019 (Old CC No. 01/17)  
RC No. RC 221 2014 E 0011, Branch: CBI/EO-III/New Delhi  
CBI Vs. Manoj Kumar Jayaswal & Ors.  
(M/s Jayaswal Neco Industries Ltd.)  
U/s 120-B r/w Section 420 IPC & Substantive offence thereof

06.07.2020


*Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

*The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.*

**The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:**

**Present:** Ld. Special P.P. Sh. R.S. Cheema, Ld. Special P.P. Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma, Ld. DLA Sh. Sanjay Kumar and Advocate Ms. Tarannum Cheema for CBI.  
IO Inspector S.C. Bhagwat.  
Ld. Counsel Sh. Faraz Maqbool for A-1 Manoj Kumar Jayaswal, A-2 Ramesh Kumar Jayaswal and A-3 M/s Jayaswal Neco Industries Ltd.

Some more time has been sought both on behalf of prosecution as

  
06/07/2020  
BHARAT PARAGHAR  
Special Judge (PC Act) Ct.  
Room No. 608, 5th Floor,  
Rouse Avenue Court Complex  
New Delhi

well as the accused persons for addressing arguments on the point of charge.

**Accordingly, as prayed matter be now put up on 25.09.2020 for arguments on the point of charge.**


However, vide order dated 18.03.2020, the present matter was adjourned to 06.05.2020 and 08.05.2020 and in compliance of orders of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi the cases which were not being taken up on 06.05.2020 and 08.05.2020 were adjourned en-bloc to 06.07.2020 and 07.07.2020 respectively. Now as the matter has been taken up today and has been adjourned to 25.09.2020 so the date 07.07.2020 stands cancelled.

**Matter be now put up on 25.09.2020 for addressing arguments on the point of charge and for filing of written submissions.**

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

  
(Bharat Parashar)  
Special Judge, (PC Act)  
(CBI) Court No. 608  
Rouse Avenue Court  
NEW DELHI  
06.07.2020